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GOVERNMENT OF TRIPURA  
DIRECTORATE OF SMALL SAVINGS, GROUP  
INSURANCE AND INSTITUTIONAL FINANCE

No. F. 10(2)-SS/R-I/90

Dated, Agartala, the 8th June, 1990.

The Governor of Tripura is pleased to make the following rules for better mobilisation of Small Savings in the State, namely—

1. (1) These rules may be called the "Tripura Small Savings Lucky Draw (Gift Coupon) Rules, 1990.

(2) They be deemed to have come into force on and from 1st day of April, 1990.

2. The Tripura Small Savings Lucky Draw (Gift Coupon) (hereinafter referred to as the Small Savings Lucky Draw) shall be administered by the Director of Small Savings, Tripura, Agartala, (hereinafter referred to as the 'Director') under the control of the Government of Tripura (hereinafter referred to as the 'Government').

GIFT COUPON AND PRIZES

3. (1) Gift Coupon shall be issued in distinct and separate series and each series shall be distinguished by a distinct alphabetical notation, as may be determined by the Government from time to time before commencement of the printing of coupons of the draw.

(2) Each such series shall be numbered consecutively from 100001, 200001 and so on.

4. (1) The number and the prizes for the draw shall be determined and announced by the Government before commencement of issue of Gift Coupons of such draw.

(2) All prizes are guaranteed by the Government.

(3) No coupon shall be eligible for more than one prize in the draw. In view of more than one prize being drawn against, a particular coupon the coupon holder shall be entitled only to the prize drawn first in chronological order of the coupon.

4. Coupons remaining unissued with the office of the Director of Small Savings shall not be eligible for any prize in the draw. If an unissued coupon number is drawn the process of the draw shall be repeated till an issued number is found to have been drawn.

#### ISSUE OF GIFT COUPONS

5. (1) The Gift Coupon will normally be made available to the investors of 6-year National Savings Certificate VIII issue/Kishan Vikash Patra for an amount of Rs. 1000/- each through Agents under Standardised Agency System or Directorate of Small Savings or office of the District Magistrate and Collector/Sub-Divisional Officers and such other channels as may be determined from time to time by the Government.

(2) The Director or the Collector shall have the right to restrict the number of agents for a particular area.

(3) The agents shall on production of the order of the appointment be entitled to obtain the Gift Coupons from the Director or District Collectors or Sub-Divisional Officers.

(4) Persons who will purchase 6-year National Savings Certificate VIII issue/Kishan Vikash Patra directly from Post Office shall obtain coupons from DM/SDO of the District/Sub-Division in respect of North/South District and in West District from Director or SDOs.

(5) DMs/SDOs will send a statement monthly on the position of Gift Coupons to the Director for reviewing the position.

(6) Agents (SAs) will be supplied Gift Coupons by Sub-Divisional Officers, Director or District Collectors on receipt of their requisition with particulars of investors, i.e. Name of investor, Face value of Certificate date of issue with Certificate No.

6. Coupons shall be supplied only in books containing fifty coupons each except for the last book of series which will contain only forty-nine coupons.

#### HOLDING OF DRAW

7. The draw shall be held once in a year after the close of each financial year preferably in May of every year. The date and time shall be fixed by the Government.

The Director shall have the right to postpone the date of draw. Due publicity shall, however, be given to such postponement and also to the revised date of the draw.

The time and the place where the draw will be held shall also be notified.

8. The draw shall be held in public and under the supervision of a Committee of two persons appointed by the Government for the purpose. The Committee shall consist of at least one Judicial Officer not less than the rank of District Judge.

9. A list duly authenticated by the Director indicating the notations of the series of coupons printed and a list of number issued in the series shall be furnished to the committee. A list of coupons remaining unissued with the office of the Director shall also be drawn up by the Director and shall also be furnished to the Committee, duly authenticated by him, before the draw commence.

10. As soon as particular number is drawn, the prize winning number shall be entered in the Register of the Prize winning Numbers kept in the personal custody of the Director. The Committee Members present shall sign the Register as soon as the draw is completed. This procedure shall be repeated till all the prizes for the draw are drawn.

11. After the draw is over, the records shall be kept in custody of the office of the Director for such period as the Government may determine.

12. Due publicity shall be given to the list of prize winning coupons but the list as published in the Tripura Gazette shall alone constitute the official announcement of the result of the draw.

#### PROCEDURE FOR THE DRAW

13. There shall be seven drums located in a conspicuous place at one end of the hall where the draw is conducted. The drum shall bear the following identification labels, viz.—

I	II	III	IV	V	VI	VII
Alphabetical Series	Lakhs	Ten Thousands	Thousands	Hundreds	Tens	Units

14. The first drum shall contain as many balls as there are alphabetical notations, one ball being for each notation used in the different series of coupons issued for the draw. Each one of the other six drums except Second drum shall contain ten balls, one ball being for each of the numbers from 0 to 9. Each drum shall be such as may be mechanically/ manually or electrically rotated and the rotation shall be stopped as and when directed by the Committee.

A notice board shall be displayed in a prominent place in the drawing hall where the alphabetical notations and the digits drawn from each drum shall be recorded as soon as the same are drawn from each drum.

15. (1) Prizes will be drawn in the descending order of the prizes, the first being drawn first and the last one being drawn last.

(2) The draw shall commence from the first drum and shall be followed in the ascending order of the number given to such of the other drums. As soon as the alphabetical notation or a digit in drum, it shall be

announced loudly and after verification by the Committee, it shall be displayed on the Notice Board.

#### PAYMENT OF PRIZES

16. (1) The winner of coupon shall claim the prize from the Director with the original coupon.

(2) The list of coupon numbers winning the prizes shall be notified in the official gazette which shall constitute official announcement of the results. Result shall be published also in the local newspaper for publicity as considered necessary, but such publication shall have to be tallied with official result as published in the gazette.

(3) Prizes shall be awarded direct to prize winners on surrendering the prize winning coupons in ceremonial function organised by the Director.

17. Prize for the draw must be claimed within thirty days of the date of draw. Prizes not claimed within the thirty days shall lapse and be automatically forfeited to the Government.

18. The Government shall not recognise any transfer of the coupon or sale thereof.

19. If the prize winning coupon is torn or defaced it shall not be accepted from the prize winners for awarding prizes.

Provided that if the Government is satisfied, after making such enquiry as it may deem fit and proper, that the torn or defaced prize winning coupon is a genuine one, it may allow the prize to the prize winner.

#### SUPPLEMENTAL MATTERS

20. The Government reserves the right to alter or modify these rules from time to time. Such changes shall, however be duly notified in the Tripura Gazette. The terms regarding the coupon numbers and prize and the procedure for drawal of prize winning coupons shall not, however be altered in respect of the draw after the commencement of the issue of coupons of the draw of the year.

21. If any question arises as to the interpretation of these rules or in regard to any matter not expressly provided for in these rules, the matter shall be referred to the Government and the decision of the Government thereon shall be final.

By order of the Governor,

M. Roy

Deputy Secretary  
to the Govt. of Tripura,  
Finance Department.